Central Administrative Tribunal Principal Bench

OA No.2288/2017

New Delhi, this the 14th day of July, 2017

Hon'ble Mr. K.N. Shrivastava, Member (A)

Azad, S/o Shri Shishu, R/o H. No.404, Gali No.4, Raj Nagar Part-II, Palam Colony, New Delhi.

...Applicant

(By Advocate: Shri U. Srivastava)

Versus

- Union of India,
 Through the General Manager,
 Northern Railway,
 Baroda House,
 New Delhi.
- 2. The Divisional Railway Manager, Northern Railway, State Entry Road, New Delhi.
- 3. The Divisional Engineer, O/o the Divisional Railway Manager, Northern Railway, State Entry Road, New Delhi.

...respondents

ORDER (ORAL)

The applicant is a retired Gateman of Delhi Division of Northern Railway. His grievance is that he has not been paid Overtime Allowance by the respondents. In this connection, he preferred Annexure/A-7 representation dated 22.09.2016, to the respondents, but the same has not yet been decided. Learned counsel for applicant submits that the applicant would be satisfied if a time bound direction is given to the respondents to decide his representation.

2. Having regard to the submissions made and without going into the merits of the case, OA is disposed of with a direction to the respondent No.2 to dispose of the Annexure–A/7 representation of the applicant within a period of three months from the date of receipt of a certified copy of this order. No costs.

(K.N. Shrivastava) Member (A)

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